

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 785 of 2019 IN
DFR No. 1762 of 2019 & IA NO. 783 OF 2019**

Dated : 2nd July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

Association of Power Producers **...Appellant(s)**
Vs.
Maharashtra Electricity Regulatory Commission & **...Respondent(s)**
Ors.

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Akshat Jain
Mr. Sahikrith Rao

Counsel for the Respondent(s) : Mr. S. K. Raungta, Sr. Adv.
Mr. Buddy A. Rangnadhan
Ms. Stuti Krishn for R-1

Mr. Sudhanshu S. Choudhari
Ms. Surabhi Guleria
Mr. Yogesh Kolte for R-2

Mr. G. Umapathy
Mr. Anup Jain for R-3

Ms. Ranjitha Ramachandran
Ms. Poorva Saigal for R-4

Mr. Gajender Singh Verma
Mr. Aditya Das
Mr. Sumit Srivastava for R-5

ORDER

After hearing the parties at length, based on the queries put by bench, all the parties through their counsel are entitled to put it in writing scenario/situation of implication of the guidelines as it stands today.

Respondents may file their submissions separately or jointly by July 9th, 2019 with advance copy to Appellant. Appellant, thereafter, shall file rejoinder by July 16th, 2019 with advance copy to Respondents. Appellant is also at liberty to point out implication of present guidelines scenariowise along with rejoinder. Interim order, if any, shall continue till next date of hearing.

List the IA for further hearing on **23.07.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/mkj

(Justice Manjula Chellur)
Chairperson